

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3307  
ANSWERED ON:30.11.2010  
RELIGIOUS CONVERSION  
Adityanath Shri Yogi

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government has received any complaints with regard to religious conversion in the country including tribal areas;
- (b) if so, the details thereof; and
- (c) the steps taken by the Government to stop such activities in future?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

(a) to (c): There have been press reports from time to time regarding allegations of religious conversions including the tribal areas. 'Public Order' and 'Police' are the State subjects as per the Constitution of India and hence prevention, detection, registration, investigation and prosecution of crimes are primarily the concern of the State Governments/UT Administrations. Action is taken as per existing laws by the law enforcing agencies whenever instances of violations come to notice.

Some State Governments have enacted laws providing for prohibition of conversion from one religious faith to any other religious faith by use of force or inducement or by fraudulent means etc.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF THE LOK SABHA UNSTARRED QUESTION NO. 2176 FOR 23.11.2010.

(a) & (b): Yes. Illegal poachers from Sri Lanka, Myanmar, Indonesia, Iran, Pakistan, Thailand and Bangladesh have been apprehended by Indian Coast Guard in Indian Exclusive Economic Zone. The details of poachers apprehended by the Indian Coast Guard during the last three years are given below:

Year Bangladesh Indonesia Iran Myanmar Pakistan Sri Lanka Thailand

2007 Nil 05 Nil 116 19 35 64

2008 40 Nil 16 83 28 362 02

2009 61 Nil Nil 72 109 661 Nil

2010 Nil Nil Nil 218 08 323 03

(c): Post 26/11, the surveillance at sea has been increased and several decisions have been taken to enhance the maritime and coastal security. The Government of India has designated Indian Navy as the authority responsible for overall maritime security which includes coastal security and offshore security. The Indian Coast Guard is additionally designated as the authority responsible for coastal security in territorial waters including areas to be patrolled by Coastal Police. The Director General Coast Guard has been designated as Commander Coastal Command responsible for overall coordination between Central and State agencies in all matters relating to coastal Security. These decisions are being implemented by the Ministry of Defence.

The surveillance and security in the close coastal waters is done by Marine Police.

All the maritime and coastal security arrangements are deterrent to infiltration of foreigners in coastal areas.